

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1925
ANSWERED ON 11/03/2025**

LAND ACQUISITION UNDER PMAY-G

1925. SHRI RAHUL KASWAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the existing provisions governing land acquisition for the Pradhan Mantri Awaas Yojana Gramin (PMAY-G);**
- (b) the details of land provided by various State Governments for the said Scheme, Statewise;**
- (c) the steps taken by the Government in this regard;**
- (d) whether the Government proposes to set up a Rehabilitation and Resettlement Board to address the problems of families affected by land acquisition;**
- (e) if so, the details thereof; and**
- (f) the details of proposed responsibilities and powers to be vested upon the said Board?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a): Under the Pradhan Mantri Awaas Yojana - Gramin (PMAY-G), as per the provisions of the scheme, the State/ Union Territory (UT) shall ensure that the landless beneficiary is provided land from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities). For the selected land, adequate infrastructure, viz., electricity, road connectivity and availability of drinking water, solid & liquid waste management facilities, may be ensured by the State/UT Government. The land is a State subject and the Ministry has no role in the land acquisition matters of the States.

(b): Against 5,73,311 landless beneficiaries identified under PMAY-G, the States/UTs have provided land to 3,60,837 (63%) beneficiaries only and a total of 2,12,474 (37%) landless beneficiaries are yet to be provided land for the construction of houses under PMAY-G. The State/UT wise details are given in Annexure.

(c): The Ministry has been actively pursuing this matter with the States/UTs for providing land to remaining landless beneficiaries. Following steps have been taken by this Ministry:-

- i. Issuing instructions in the Framework For Implementation (FFI) of the PMAY-G for the States/UTs to provision land for landless beneficiaries from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities).**
- ii. Regular follow up with the States/UTs in review meetings and communications dated 05.09.2018, 04.01.2019, 16.09.2019, 20.07.2020, 16.11.2020, 09.04.2021, 30.04.2021, 31.01.2022, 16.06.2022, 25.11.2022, 06.12.2022, 30.12.2022 and 06.03.2025 have been issued to the States/UTs to expedite provisioning of land for landless beneficiaries under the PMAY-G.**
- iii. A module for capturing details of landless beneficiaries has been developed on the AwaasSoft-MIS of PMAY-G for regular monitoring.**
- iv. Under PMAY-G, there is no bar on construction of more than one storeyed houses / multi-storeyed buildings for more than one PMAY-G beneficiaries combined together to tackle the landlessness issue.**
- v. Since the land is a State subject, the Ministry is not in a position to frame a policy on the matter. However, the Ministry during FY 2021-22 has already requested the States/UTs for constituting a Task force under the chairpersonship of the Chief Secretary concerned with the Secretary (Revenue) and the Secretary, in-charge of Department dealing with the PMAY-G.**

The Ministry in next phase of the PMAY-G (2024-29) would further monitor the provision of land to all landless beneficiaries.

(d): There is no proposal under consideration to set up a Rehabilitation and Resettlement Board to address the problems of families affected by land acquisition under the PMAY-G.

(e): Does not arise.

(f): Does not arise.

Annexure

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question no. 1925 to be answered on 11.03.2025 regarding "Land Acquisition under PMAY-G"

State/UT wise number of landless beneficiaries under the PMAY-G identified, provided land/ assistance for purchase of land and yet to be assisted is as under:-

S. No.	Name of the State/ UT	No. of landless beneficiaries reported by States/UTs	No. of landless beneficiaries provided land/ assistance for purchase of land by the states/UTs	No. of landless beneficiaries yet to be provided land/ assistance for purchase of land by the States/UTs
1	Andaman & Nicobar Islands	1,192	652	540
2	Andhra Pradesh	1,908	1,900	8
3	Arunachal Pradesh	0	0	0
4	Assam	72,781	40,982	31,799
5	Bihar	22,977	11,884	11,093
6	Chhattisgarh	6,848	6,205	643
7	Dadra & Nagar Haveli and Daman & Diu	0	0	0
8	Goa	0	0	0
9	Gujarat	14,055	13,524	531
10	Haryana	0	0	0
11	Himachal Pradesh	32	24	8
12	Jammu & Kashmir	3,621	477	3144
13	Jharkhand	0	0	0
14	Karnataka	55,436	15,436	40,000
15	Kerala	825	503	322
16	Ladakh	0	0	0
17	Lakshadweep	0	0	0
18	Madhya Pradesh	38,490	36,890	1,600
19	Maharashtra	1,09,832	91,169	18,663
20	Manipur	0	0	0
21	Meghalaya	1,492	639	853
22	Mizoram	0	0	0
23	Nagaland	0	0	0
24	Odisha	79,326	56,899	22,427
25	Punjab	204	195	9
26	Rajasthan	55,722	54,641	1,081
27	Sikkim	0	0	0
28	Tamil Nadu	98,904	21,406	77,498
29	Tripura	126	126	0
30	Uttar Pradesh	2,224	2,224	0
31	Uttarakhand	2,001	1,321	680
32	West Bengal	5,315	3,740	1575
Total (National)		5,73,311	3,60,837	2,12,474
